

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.26 /2019

Un-numbered Competition Appeal (AT) No. /2019
(F.No.23/01/2019/NCLAT/UR/07

In the matter of:

All India Online Vendors Association Appellant

Versus

Competition Commission of India & Ors. Respondents

Appearance: Nidhi Jain, Advocate for the Appellant.

06.02.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Memo of Appeal was filed on 23.01.2019 and the Office after scrutiny of the Memo of Appeal intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 04.02.2019. It is stated in the Interlocutory Application (IA) that the paperbook was dispatched to the Appellant in Ahmedabad, Gujarat for obtaining signatures, which was scrutinized and listed as a defect, however, the Appellant inadvertently missed one signature in the Memo of Appeal, which was informed by the Registry to the Appellant's counsel on 30.01.2019. Hence, there is delay of four days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant, perused the averments made in the IA as well as report of the Office.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
5. List the case before the Hon'ble Bench under the heading for admission on 07.02.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar